Appointment of Judges by High Court of Telangana

- †644. SHRI MOTILAL VORA: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether 130 Judges have been appointed by the High Court of Hyderabad in Telangana;
- (b) whether mass leave of fifteen days has been taken by 200 Judges in protest of the suspension of 11 Judges by the High Court of Hyderabad;
 - (c) if so, the reaction of Government thereto; and
- (d) the step taken by Government for the compliance of the orders of High Court of Hyderabad?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) In compliance of the direction of the Hon'ble Supreme Court of India in case of Malik Mazar Sultan, the Hon'ble High Court of Judicature at Hyderabad selected 129 candidates pursuant to Notification for appointment of Civil Judges (Junior Division) for the Years 2014 and 2015 and forwarded the list to the Governments of Telangana and Andhra Pradesh for issuing appointment orders after verification of antecedents. Appointment Orders are awaited. Further, after the decision to divide the erstwhile State of Andhra Pradesh into Telangana and Andhra Pradesh and pursuant to the order dated 29.04.2016 in PIL 31 of 2015 of the Division Bench of the High Court of Judicature at Hyderabad, revised options for allocation of Judicial Officers to the two States were received from all the 906 Judicial Officers, out of which about 121 Judicial Officers opted for their allocation to Telangana State although they had declared their Districts in the parent State of Andhra Pradesh at the time of entry to the service. The Bifurcation Committee of the High Court referred the matter to the Full Court which on 29.04.2016 resolved by majority to provisionally allocate Judicial Officers. A provisional allocation list was prepared and placed on the official website of the High Court on 03.05.2016.

- (b) According to the information received from the High Court of Judicature at Hyderabad, 127 Judicial Officers had submitted leave applications on various grounds and around 100 of them were rejected by the Hon'ble High Court.
- (c) and (d) The High Court of Judicature at Hyderabad wrote to the State Administration to provide adequate security in all subordinate courts to enable the smooth functioning of the courts and instructions were issued by the State Administration accordingly.

[†] Original notice of the question was received in Hindi.